

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 03
(IB)-457(PB)/2023

IN THE MATTER OF:

Mahakaleshwar Mines and Minerals Private ... Petitioner/Applicant
Limited

Vs.

Mideast Integrated Steels Limited ... Respondent

Order u/S. 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 09.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Pallav Mongia, Adv. Vijay Deora, Adv. Anubhav
Mishra

For the Respondent : Appearance not marked

ORDER

Mr. Pallav Mongia, Ld. Counsel for the Petitioner appears physically and submitted note along with two judgments, which were taken on record. He seeks and is granted permission to argue briefly on the next date of hearing and also give the note and judgments to the Respondent to give response to the same.

Mr. P. Nagesh, Ld. Sr. Counsel for the Respondent appears physically.

Respondent is directed to clear the defect in the affidavit dated 20.02.2024.

At request and by consent of both sides, list the matter **on 23.04.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)